

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 2802 of 2004

(ALOK PRATAP SINGH (DECEASED) IN REMVs THE UNION OF INDIA AND OTHERS)

WP/1993/2004, WP No.41965/2024, W.P. No.34550/2024

Dated : 06-01-2025

*Shri Naman Nagrath, Senior Advocate with Shri K.N. Fakhruddin,
Advocate for petitioners.*

*Shri Pushpendra Yadav, Deputy Solicitor General and Shri S.K.
Shukla, Advocate for respondent No.1/Union of India.*

*Shri Prashant Singh - Advocate General with Shri H.S. Ruprah,
Additional Advocate General and Dr. S.S. Chouhan, Government
Advocate for State.*

*Shri Ashish Shrotri, Advocate for respondent- M.P. Pollution
Board.*

*Shri Ravindra Shrivastava - Senior Advocate and Shri Kishore
Shrivastava- Senior Advocate with Ms. Shiraz Patodia, Shri Ashish
Singh, Ms. Divya Shrama, Ms. Juhi Chawla and Shri Kunal Thakre-
Advocates for respondent No.4.*

*Shri Ajay Gupta Senior Advocate with Shri Rajeev Mishra,
Advocate and Shri Suyash Shrivastava Advocate for respondent No.6.*

*Shri Abhinav Dhandodkar, Advocate for the petitioner in Writ
Petition No.41965/2024.*

*Shri Rajeev Mishra, Shri S.K. Verma and Ms. Shakshi Pawar,
Advocates for respondent No. 7.*

Shri Avi Singh, Senior Advocate with Shri Shreyas Dharmadhikari Shri Kirti Raj, Advocates for BGIM.

Shri Sunil Kumar Jain Senior Advocate with Shri Rishi Paliwal, Advocate for intervenor.

Shri Hitendra Tripathi and Shri Pratyush Mishra Advocates for intervenor.

Shri N. D. Jayprakash, Advocate for Intervenor/Bhopal Gas Peedith Sangharsh Sahyog Samiti and Shri Avininder Singh, Senior Advocate and Shri Teerthesh Bharilya and Shri Akshay Pawar, Advocates for intervenor/B.G.I.A.

1. Pursuant to the order dated 03.12.2024, the respondent/State of Madhya Pradesh has filed an affidavit wherein it is stated that the waste was loaded in 12 fire proof and leak proof containers and transported in the long haul trailers / trucks on the night of 01.01.2025. The transportation of the waste was carried out with the support of the police and the administration wherein the support team consisting of doctors, fire brigade staff and reserved team consisting of skilled labourers was deployed. A green corridor was provided to the convoy and the transportation was done as per the approved SOP and tender requirements which were totally in line with the Central Pollution Control Board guidelines.

2. It is further stated in the affidavit that there has been a huge public outcry on the basis of certain fictitious media report wherein,

baseless rumours have been floated with the various sections of the media to paint a picture that another industrial disaster would take place if the waste is unloaded and disposed off at the facility at Pithampur which would lead to severe environmental implications. That to cater to the said miss-publicity, the respondent has issued directions to various officials of the State to take actions to infuse confidence in the public and dispel their myths by giving them factual inputs so that they may not be misguided by the fake news and the wrongful information floated by miscreants and vested interest. The respondent/State has prayed this Court that the said exercise will take some time and at this juncture it is assured by the respondent/State that they will perform their duties and obligation and will take the public of Pithampur into confidence for the same.

3. Another Writ Petition bearing No.41965/2024 has also been filed whereby various issues have been raised. Some intervention applications have also been filed. Accordingly, we direct the respondents/State of Madhya Pradesh to take into consideration all safety measures and comply the order dated 03.12.2024.

4. The Print Media and Electronic Media are directed not to publish any fake news in the matter of disposal of waste material which is not real or not based on any foundation/evidence.

5. Learned Advocate General has requested this Court that they may be permitted to unload the material from trailers / trucks. It is

pertinent to mention here that vide order dated 03.12.2024, this Court directed to take waste material from Bhopal and dispose off the same as per norms. Thus, no further order is required to be passed to unload the waste material. It is for the State to unload and dispose off the waste material as per direction of this Court dated 03.12.2024.

6. Further six weeks' time is granted to respondent/State of Madhya Pradesh to comply the order dated 03.12.2024.

WP No.41965/2024 and W.P. No.34550/2024 be listed alongwith W.P. No. 2802/2004 on 18.02.2025.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

Praveen